

1

WP-25008-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 7<sup>th</sup> OF JULY, 2025

WRIT PETITION No. 25008 of 2025

SUSHAMA SINGH

Versus

COLLECTOR AND ARBITRATOR

Appearance:

Shri Neeraj Singh Chauhan - Advocate for the petitioner.

Shri Ritwik Parashar - Government Advocate for the

respondent/State.

## <u>ORDER</u>

Per. Sanjeev Sachdeva, Acting Chief Justice

In the instant writ petition, petitioner submits that her land was acquired as far back in the year 2014 and till date the proceedings have not been finalized and full compensation has not been received by the petitioner.

We note that the proceedings have been pending since the year 2014.

In view of the above, we direct the Collector-cum-Arbitrator to dispose of the proceedings as expeditiously as possible, preferably



within a period of three months from today.

WP-25008-2025

Petition is disposed of in the above terms.

(SANJEEV SACHDEVA) ACTING CHIEF JUSTICE (VINAY SARAF) JUDGE

TG/-